

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00396/2019

Jabalpur, this Tuesday, the 07th day of May, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1.Khanjan S/o Ramlu (wrongly mentioned as Ramlal earlier),
a/a 54 years, r/o Village Ubhariya, Semjheera, Tehsil Multai,
District Betul (M.P.)-460553

2.Uttam, S/o Saheblal, a/a 51 years, r/o Village Naandpur,
Tehsil & Post Amla, District Betul (MP)-460553

3. Manoj Kumar, S/o Vikram Nandishwar, a/o 48 years, R/o
Tandon Camp Gate, Bhodki Chowk, Amla, Distt. Betul (M.P.)-
460553

4. Ashok Kumar Upraley, S/o Gayadeen Upraley, a/a 47 years,
r/o Bhodki Chowk, Village Roadgaon, Amla, District Betul
(M.P.)-460553

5. Ramesh Patil, S/o Daulat Ram Patil, a/a 47 years,
R/o Village Bodhki, Post Amla Depo,
District Betul (MP)-460553

-Applicants

(By Advocate –Shri Ankit Singh Sisodia proxy counsel for
Shri Bramhadatt Singh)

V e r s u s

1. Union of India, through the Secretary,
Ministry of Defence, Government of India,
New Delhi 110011

2.The Area Officer, Commanding-in-Chief,
Maintenance, Command, Indian Air Force,
Vayu Nagar, Nagpur (Maharashtra)-440007

3. The Station Commander, Air Force Station,
Amla, District Betul (MP)-460553

- Respondents

(By Advocate –Shri S.P.Singh)

ORDER (ORAL)

By Navin Tandon, AM:-

The applicants (05 in number) claim that they are being appointed by the respondents as Seasonal Anti Malaria Lascars (SAML) since 1992. They submit that the respondents are not granting them appointment for the year 2019.

2. The applicants have filed Misc. Application 200/563/2019 praying that all the applicants have a common interest and are also seeking common relief. Hence they may be permitted to join together.

3. In view of the averments made in the said M.A., the Misc. Application is allowed. Applicants are allowed to prosecute their case jointly.

4. The applicants submit that they are made to appear before this Tribunal repeatedly for obtaining the appointment. The previous said occasion was Original Application No. 200/00428/2018, wherein this Tribunal passed orders on 01.05.2018 (Annexure A-11) directing the competent authority to consider the claim of the applicants based on their seniority and pass appropriate order of their engagement for the current/ensuring malaria season.

5. Learned counsel for the applicants submits that he would be satisfied if similar orders are passed for this year also.

6. Accordingly, at the admission stage itself, without going into the merits of the case, we direct the competent authority of the respondent department to consider the claim of the applicants based on their seniority and pass appropriate orders of their engagement for the current/ensuring malaria season.

7. The O.A. is accordingly disposed of.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member